

ITEM NO.101

COURT NO.15 SECTION II-C
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).688/2011

SUNIL

Appellant(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

WITH

CrL.A. No. 689/2011 (II-C)

CrL.A. No. 785/2011 (II-C)

Date : 27-04-2023 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE MANOJ MISRA

For Appellant(s) Mr. Sudarshan Rajan, AOR
Mr. Mahesh Kumar, Adv.
Mr. Hitain Bajaj, Adv.
Mr. Rohit Bhardwaj, Adv.
Mr. Ramesh Rawat, Adv.
Mr. Lakshay Laroiya, Adv.
Mr. Vijay Kumar Sharma, Adv.
Md. Qamar Ali, Adv.

For Respondent(s) Mr. Jayant K. Sud, A.S.G.
Mr. Shreekant Neelappa Terdal, AOR
Mr. Mukul Singh, Adv.
Mr. Rajesh Singh Chauhan, Adv.
Mr. P.V.Yogeswaran, Adv.
Mr. Rajan Kr Chourasia, Adv.
Dr. N. Visakamurthy, Adv.
Mr. Kartik Jasra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Sudarshan Rajan, learned Counsel, appearing on behalf
petitioners. Also heard Mr. Jayant K. Sud, Additional Solicitor
General appearing on behalf of the respondent.

Arguments concluded.

Order reserved.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR